

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 27/10 SCHEDULED TO BE HELD ON 06.10.2009 BUT ACTUALLY HELD ON 11.11.2009.

The Meeting No. 27/10 of Norms Committee-II was held on 11.11.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. S.K. Jain, D.O.	DIPP
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Shri Shyam Sunder, Dy. DGFT	DGFT
4.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case is as follows:

1	Case No.:31/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00213/AM10/	RLA File :03/94/040/01278/AM08/	Lic.No/Date:0310464531 11.03.2008	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and to be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			

2	Case No.:25/27/81-ALC2/2009	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: approved
	HQ File :01/81/050/00207/AM10/	RLA File :07/24/040/00205/AM09/	Lic.No/Date:0710058935 07.08.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per GN 4 and accordingly the quantity of item of import may be reduced to 1,91,000 nos. R/A may take suitable consequential action accordingly.			

3	Case No.:20/27/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00202/AM10/	RLA File :07/21/040/00757/AM09/	Lic.No/Date:0710061858 22.12.2008	Defer Date: 08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and to be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			

4	Case No.:30/27/81-ALC2/2009	Party Name:METAL LINK ALLOYS LTD	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: closed
	HQ File :01/81/050/00212/AM10/	RLA File :03/95/040/00794/AM09/	Lic.No/Date:0310499546 23.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. Since the subject authorisation is quite old and hard copy of application is not received from RA, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

5	Case No.:34/27/81-ALC2/2009	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00216/AM10/	RLA File :04/24/040/00231/AM09/	Lic.No/Date:0410101299 30.12.2008	Defer Date: 08.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP for examination and comments. So, the case is under examination of DIPP. The case stands deferred and to be relisted on 08.12.2009.

6	Case No.: 58/27/81-ALC2/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Closed
	HQ File :01/81/050/00240/AM10/	RLA File :35/24/040/00025/AM09/	Lic.No/Date:3510025557 06.01.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. Since the hard copy of application is not received so far, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

7	Case No.: 57/27/81-ALC2/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Closed
	HQ File :01/81/050/00239/AM10/	RLA File :35/24/040/00029/AM09/	Lic.No/Date:3510025601 09.01.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. Since the hard copy of application is not received so far, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

8	Case No.: 7/27/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00189/AM10/	RLA File :03/95/040/00512/AM09/	Lic.No/Date:0310505799 05.02.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP & DOT for examination and comments. So, the case is under examination of DIPP & DOT. The case stands deferred and to be relisted on 08.12.2009.			

9	Case No.:32/27/81-ALC2/2009	Party Name:HEDISA INDIA DIAMOND TOOLS PVT LTD	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00214/AM10/	RLA File :04/24/040/00256/AM09/	Lic.No/Date:0410102503 25.02.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and it is to be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			

10	Case No.:27/27/81-ALC2/2009	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00209/AM10/	RLA File :07/24/040/00641/AM09/	Lic.No/Date:0710063326 27.02.2009	Defer Date:08.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and it is to be forwarded to C&PC for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			

11	Case No.:39/27/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status:closed
	HQ File :01/81/050/00221/AM10/	RLA File :03/95/040/00946/AM09/	Lic.No/Date:0310509826 02.03.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. Since the hard copy of application is not received so far, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

12	Case No.:40/27/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status:Closed
	HQ File :01/81/050/00222/AM10/	RLA File :03/95/040/00943/AM09/	Lic.No/Date:0310510038 03.03.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. Since the hard copy of application is not received so far, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC.

RA may take note of the NC decision for information.

13	Case No.:26/27/81-ALC2/2009	Party Name:ASEEM TECHNOLOGIES (P) LTD.,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00208/AM10/	RLA File :11/24/040/00078/AM09/	Lic.No/Date:1110019769 04.03.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP for examination and comments. So, the case is under examination of DIPP. The case stands deferred and to be relisted on 08.12.2009.			

14	Case No.:48/27/81-ALC2/2009	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00230/AM10/	RLA File :22/24/040/00074/AM09/	Lic.No/Date:2210008739 17.03.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP & DC(MSME) for examination and comments. So, the case is under examination of DIPP & DC(MSME). The case stands deferred and to be relisted on 08.12.2009.			

15	Case No.:49/27/81-ALC2/2009	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00231/AM10/	RLA File :22/24/040/00075/AM09/	Lic.No/Date:2210008740 17.03.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP & DC(MSME) for examination and comments. So, the case is under examination of DIPP & DC(MSME). The case stands deferred and to be relisted on 08.12.2009.			

16	Case No.:24/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
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HQ File :01/81/050/00206/AM10/	RLA File :32/24/040/00067/AM09/	Lic.No/Date:3210040135 01.04.2009	Defer Date: 08.12.2009.
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and to be forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			

17	Case No.:37/27/81-ALC2/2009	Party Name:RAAJRATNA METAL INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00219/AM10/	RLA File :08/24/040/00254/AM09/	Lic.No/Date:0810079181 03.04.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the committee decided to call for the following information from the firm and to re-list the case on 08.12.2009: - 1. Size i.e. diameter of item of export and import are same and firm may clarify the same.			

18	Case No.:15/27/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status:Closed
	HQ File :01/81/050/00197/AM10/	RLA File :07/24/040/00002/AM10/	Lic.No/Date:0710064092 09.04.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that the Hard Copy of the subject authorisation is not received and the case seems to be covered under GN4, it is presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

19	Case No.:9/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
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	HQ File :01/81/050/00191/AM10/	RLA File :03/95/040/00009/AM10/	Lic.No/Date:0310515887 16.04.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to MIT for examination and comments. So, the case is under examination of MIT. The case stands deferred and to be relisted on 08.12.2009.			
20	Case No.:33/27/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00215/AM10/	RLA File :03/95/040/00944/AM09/	Lic.No/Date:0310516404 21.04.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP & MIT for examination and comments. So, the case is under examination of DIPP & MIT. The case stands deferred and to be relisted on 08.12.2009.			
21	Case No.:52/27/81-ALC2/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00234/AM10/	RLA File :31/24/040/00012/AM10/	Lic.No/Date:3110038202 24.04.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP for examination and comments. So, the case is under examination of DIPP. The case stands deferred and to be relisted on 08.12.2009.			
22	Case No.:35/27/81-ALC2/2009	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00217/AM10/	RLA File :04/24/040/00018/AM10/	Lic.No/Date:0410104343 30.04.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and it is to be forwarded to DIPP for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			
23	Case No.:21/27/81-ALC2/2009	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed

	HQ File :01/81/050/00203/AM10/	RLA File :11/24/040/00002/AM10/	Lic.No/Date:1110020144 01.05.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP & DOT for examination and comments. So, the case is under examination of DIPP & DOT. The case stands deferred and to be relisted on 08.12.2009.			

24	Case No.:8/27/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00190/AM10/	RLA File :03/95/040/00004/AM10/	Lic.No/Date:0310518039 01.05.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP for examination and comments. So, the case is under examination of DIPP. The case stands deferred and to be relisted on 08.12.2009.			

25	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status:Case Added
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The committee decided to refer a copy of application to DC(MSME) and MNRES for comments. The case stands deferred and to be relisted on 08.12.2009.			

26	Case No.:55/27/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status:Closed
	HQ File :01/81/050/00237/AM10/	RLA File :34/24/040/00014/AM10/	Lic.No/Date:3410024155 12.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. Since the hard copy of application is not received so far, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

27	Case No.:56/27/81-ALC2/2009	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00238/AM10/	RLA File :31/24/040/00021/AM10/	Lic.No/Date:3110038406 13.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and it is to be forwarded to C&PC for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			

28	Case No.:29/27/81-ALC2/2009	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status:Closed
	HQ File :01/81/050/00211/AM10/	RLA File :04/24/040/00026/AM10/	Lic.No/Date:0410104670 18.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and it is to be forwarded to DIPP for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			

29	Case No.:47/27/81-ALC2/2009	Party Name:REINDEER SYSTEMS PVT LTD	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00229/AM10/	RLA File :04/24/040/00028/AM10/	Lic.No/Date:0410104664 18.05.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP & MIT for examination and comments. Representative of DIPP is not concerned with the proposal and the subject matter pertains to MIT. So, the case is under examination of MIT. The case stands deferred and to be relisted on 08.12.2009.			

30	Case No.:53/27/81-ALC2/2009	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Approved
	HQ File :01/81/050/00235/AM10/	RLA File :31/24/040/00031/AM10/	Lic.No/Date:3110038593 29.05.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item may be allowed as applied for i.e.50500 Kgs inclusive of 1 % wastage.

R/A may take suitable consequential action accordingly.

31	Case No.: 23/27/81-ALC2/2009	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00205/AM10/	RLA File :03/94/040/00164/AM10/	Lic.No/Date:0310522291 02.06.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP for examination and comments. So, the case is under examination of DIPP. The case stands deferred and to be relisted on 08.12.2009.			

32	Case No.: 28/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00210/AM10/	RLA File :07/24/040/00084/AM10/	Lic.No/Date:0710065141 02.06.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP for examination and comments. So, the case is under examination of DIPP. The case stands deferred and to be relisted on 08.12.2009.			

33	Case No.: 54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and it is to be forwarded to M/o Mines for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			

34	Case No.: 36/27/81-ALC2/2009	Party Name:SHIV OM BRASS INDUSTRIES	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
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HQ File :01/81/050/00218/AM10/	RLA File :24/24/040/00004/AM10/	Lic.No/Date:2410024949 03.06.2009	Defer Date: 08.12.2009.
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee after scrutinizing comments from DIPP and DC(MSME) further decided to call for the following information from the firm and to re-list the case on 08.12.2009: - 1. Specific description and quantities of Brass Builder Hardware covered under Export Product. 2. Information in respect of Sl. No 3,4,5 & 11 of Standard Deficiency Format, export product wise.			

35	Case No.:22/27/81-ALC2/2009	Party Name:HALLMARK STEEL PVT. LTD.	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00204/AM10/	RLA File :03/94/040/00201/AM10/	Lic.No/Date:0310523401 10.06.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to MOS for examination and comments. So, the case is under examination of MOS. The case stands deferred and to be relisted on 08.12.2009.			

36	Case No.:18/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00200/AM10/	RLA File :07/24/040/00099/AM10/	Lic.No/Date:0710065366 12.06.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP for examination and comments. So, the case is under examination of DIPP. The case stands deferred and to be relisted on 08.12.2009.			

37	Case No.:19/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status:Case Added
	HQ File :01/81/050/00201/AM10/	RLA File :07/24/040/00100/AM10/	Lic.No/Date:0710065365 12.06.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and is to be forwarded to DIPP for examination and comments. The case stands deferred and to be relisted on 08.12.2009.

38	Case No.:11/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status:Closed
	HQ File :01/81/050/00193/AM10/	RLA File :03/94/040/00172/AM10/	Lic.No/Date:0310524162 15.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and it is to be forwarded to DHI & DC(MSME) for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			

39	Case No.:16/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status:Case Added
	HQ File :01/81/050/00198/AM10/	RLA File :07/24/040/00108/AM10/	Lic.No/Date:0710065479 19.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and it is to be forwarded to DIPP for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			

40	Case No.:17/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status:Case Added
	HQ File :01/81/050/00199/AM10/	RLA File :07/24/040/00114/AM10/	Lic.No/Date:0710065505 22.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and it is to be forwarded to DIPP for examination and comments. The case stands deferred and to be relisted on 08.12.2009.			

41	Case No.:10/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
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	HQ File :01/81/050/00192/AM10/	RLA File :03/94/040/00171/AM10/	Lic.No/Date:0310526069 26.06.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and it is to be forwarded to DHI instead of DIPP. The case stands deferred and to be relisted on 08.12.2009.			
42	Case No.:43/27/81-ALC2/2009	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00225/AM10/	RLA File :03/94/040/00239/AM10/	Lic.No/Date:0310528341 10.07.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP & DOT for examination and comments. Representative of DIPP is not concerned with the proposal and the subject matter pertains to DOT. So, the case is under examination of DOT. The case stands deferred and to be relisted on 08.12.2009.			
43	Case No.:44/27/81-ALC2/2009	Party Name:BOSCH LIMITED,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00226/AM10/	RLA File :07/24/040/00159/AM10/	Lic.No/Date:0710065933 14.07.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and to be forwarded to DHI instead of DIPP. The case stands deferred and to be relisted on 08.12.2009.			
44	Case No.:45/27/81-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00227/AM10/	RLA File :06/24/040/00010/AM10/	Lic.No/Date:0610015897 14.07.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DC(MSME) for examination and comments. So, the case is under examination of DC(MSME). The case stands deferred and to be relisted on 08.12.2009.			
45	Case No.:46/27/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed

	HQ File :01/81/050/00228/AM10/	RLA File :03/95/040/00416/AM09/	Lic.No/Date:0310529890 21.07.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP & DOT for examination and comments. So, the case is under examination of DIPP & DOT. The case stands deferred and to be relisted on 08.12.2009.			
46	Case No.: 59/27/81-ALC2/2009	Party Name:HI - MAK PROCESS CONTROLS	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00241/AM10/	RLA File :34/21/040/00164/AM10/	Lic.No/Date:3410024802 31.07.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to MIT for examination and comments. Another copy of application may be sent to DHI. The case stands deferred and to be relisted on 08.12.2009.			
47	Case No.: 42/27/81-ALC2/2009	Party Name:BHAstriK MECHANICAL LABS PRIVATE LIMITED,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00224/AM10/	RLA File :04/24/040/00093/AM10/	Lic.No/Date:0410106791 07.08.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP for examination and comments. So, the case is under examination of DIPP. The case stands deferred and to be relisted on 08.12.2009.			
48	Case No.: 41/27/81-ALC2/2009	Party Name:CONTROL AUTOMATION PROJECTS PVT LTD,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00223/AM10/	RLA File :03/94/040/00415/AM10/	Lic.No/Date:0310533468 12.08.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to MIT for examination and comments. Another copy of application may be sent to DHI. The case stands deferred and to be relisted on 08.12.2009.			
49	Case No.: 60/27/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed

HQ File :01/81/050/00242/AM10/	RLA File :31/24/040/00082/AM10/	Lic.No/Date:3110039573 17.08.2009	Defer Date: 08.12.2009.
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP & DC(MSME) for examination and comments. So, the case is under examination of DIPP & DC(MSME). The case stands deferred and to be relisted on 08.12.2009.			

50	Case No.:1/27/81-ALC2/2009	Party Name:UM CABLES LTD.,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00183/AM10/	RLA File :03/95/040/00371/AM10/	Lic.No/Date:0310538432 18.09.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP & DOT for examination and comments. Since the export product relates to MIT one copy may be forwarded to them. The case stands deferred and to be relisted on 08.12.2009.			

51	Case No.:3/27/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: approved
	HQ File :01/81/050/00185/AM10/	RLA File :07/24/040/00233/AM10/	Lic.No/Date:0710067107 18.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that the Hard Copy of the subject authorisation is not received and the case seems to be covered under GN4. Hence, the case was decided to be ratified as per GN4. RA may take note of the NC decision for information.			

52	Case No.:4/27/81-ALC2/2009	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00186/AM10/	RLA File :07/24/040/00228/AM10/	Lic.No/Date:0710067108 18.09.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and to be forwarded to C&PC and DC(MSME) instead of DIPP. The case stands deferred and to be relisted on 08.12.2009.			

53	Case No.:2/27/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Closed
	HQ File :01/81/050/00184/AM10/	RLA File :07/24/040/00232/AM10/	Lic.No/Date:0710067130 22.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. As per online data, the authorisation is issued on the basis of ad-hoc norms fixed in meeting no. 35/81 dated 25.11.2008 in case of licence no. 0710059808 dated 15.09.2008. Verified the said decision and it was decided to ratify the norms in this case on repeat basis.			

54	Case No.:12/27/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00194/AM10/	RLA File :02/24/040/00111/AM10/	Lic.No/Date:0210131885 23.09.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 08.12.2009: - Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Letter – export product-wise.			

55	Case No.:13/27/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00195/AM10/	RLA File :02/24/040/00112/AM10/	Lic.No/Date:0210131899 23.09.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 08.12.2009: - Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Letter – export product-wise.			

56	Case No.: 14/27/81-ALC2/2009	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00196/AM10/	RLA File :03/95/040/00318/AM10/	Lic.No/Date:0310538895 23.09.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP & DC(MSME) for examination and comments. Another copy of application may be sent to M/o Mines. The case stands deferred and to be relisted on 08.12.2009.			

57	Case No.: 5/27/81-ALC2/2009	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00187/AM10/	RLA File :04/24/040/00136/AM10/	Lic.No/Date:0410107978 23.09.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP & MOS for examination and comments. Another copy of application may be sent to DHI. The case stands deferred and to be relisted on 08.12.2009.			

58	Case No.: 6/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00188/AM10/	RLA File :03/94/040/00525/AM10/	Lic.No/Date:0310539041 23.09.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to DIPP & DHI for examination and comments. So, the case is under examination of DIPP & DHI. The case stands deferred and to be relisted on 08.12.2009.			

59	Case No.: 50/27/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00232/AM10/	RLA File :34/24/040/00092/AM10/	Lic.No/Date:3410025173 24.09.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.12.2009.			

60	Case No.:51/27/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Approved
	HQ File :01/81/050/00233/AM10/	RLA File :34/24/040/00101/AM10/	Lic.No/Date:3410025174 24.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1.The following may be suffixed with the description of export product at Sl. No. 1: “ OD 762 mm x 10.21 mm (WT) – qty 3100 mtrs , OD 762 mm x 12.24 mm (WT) – qty 5100 mtrs .” 2.The following may be suffixed with the description of export product at Sl. No. 2: “OD 762 mm x 8.51 mm (WT) – qty 123520 mtrs., OD 762 mm x 10.21 mm (WT) – qty 23900 mtrs , OD 762 mm x 12.24 mm (WT) – qty 40900 mtrs , OD 762 mm x 15.29 mm (WT) – qty 2000 mtrs.” 1.Total quantity of export product at Sl. No.1 may also be specified as 8200 mtrs. in addition to its quantity as 1767.62 MT. 1.Total quantity of export product at Sl. No. 2 may also be specified as 190320 Mtrs. in addition to its quantity as 34079.99 MT. Quantities of import items may be allowed as under: a) Words “Relevant “may be prefixed and words”8.51 mm to 15.29 mm thk” may be suffixed with the description of import item at Sl.No. 1 and its quantity may be allowed as applied for i.e. 37399.02 MT. inclusive of 5% wastage after taking clue from SION C-1289. b) Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as applied for i.e. 147102.83 Kgs. after taking clue from SION C-1289. c) Quantity of import item at Sl.No. 3 viz. Epoxy powder(FBE) may be allowed as 335628 Kgs inclusive of 5 % wastage. d) Quantity of import item at Sl.No. 4 viz. Epoxy powder(ARO) may be allowed as applied for i.e. 17699.57 Kgs inclusive of 5 % wastage. e) Quantities of import items at Sl.No. 5 may be allowed within 6% of fob value of exports after taking clue from SION C-1289. R/A may take suitable consequential action accordingly.			

61	Case No.:61/27/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00243/AM10/	RLA File :31/24/040/00112/AM10/	Lic.No/Date:3110040060 24.09.2009	Defer Date: 08.12.2009.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.12.2009.

62	Case No.: 62/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00244/AM10/	RLA File :03/95/040/00343/AM10/	Lic.No/Date:0310539390 25.09.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to MIT for examination and comments. So, the case is under examination of MIT. The case stands deferred and to be relisted on 08.12.2009.			

63	Case No.: 63/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00245/AM10/	RLA File :03/95/040/00342/AM10/	Lic.No/Date:0310539395 25.09.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to MIT for examination and comments. So, the case is under examination of MIT. The case stands deferred and to be relisted on 08.12.2009.			

64	Case No.: 64/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:27/81-ALC2/2009 06.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00246/AM10/	RLA File :03/95/040/00341/AM10/	Lic.No/Date:0310539548 25.09.2009	Defer Date: 08.12.2009.
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. The NC observed that Hard copy is received and has been forwarded to MIT for examination and comments. So, the case is under examination of MIT. The case stands deferred and to be relisted on 08.12.2009.			

Case No. AR-45	M/S Advance cables technologies (P) Ltd.
Meeting No.27/81	F.No.01/81/50/350/AM09/DES-II
Dated 06-10-2009	Advance License No. 0710059304 dt. 26.08.2008
	RLA F.No. 07/24/40/264/AM09

Decision : The case regarding request for basis of ad-hoc norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee decided to reply to the firm as under:-

Export Product No.	Copper weight in Kgs. per Cord (in Kgs) (inclusive of 1% wastage)	Net weight of PVC per Cord (in Kgs.)
1	1.16	0.48
2	0.57	0.20
3	0.68	0.25
4	0.54	0.25
5	0.62	0.24
6	0.62	0.24
7	0.54	0.25
8	0.62	0.24

1. No weight has been specified by Norms committee for the export products.

R/A may take suitable consequential action accordingly.

Case No. AR-46	M/S Goodstar power components Pvt. Ltd.
Meeting No.27/81	F.No.01/81/50/233/AM09/DES-II
Dated 06-10-2009	Advance License No. 0710058253 dt. 01.07.2008
	RLA F.No. 07/24/40/148/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. NC observed that the representation dated 21.08.2009 from the exporter is already forwarded to MIT for comments. MIT may also be asked to endorse a copy of D/L to DGFT if any issued to the exporter directly by them. The case stands deferred and to be relisted on 08.12.2009.

Case No. AR- 47	M/S Dolphin die cast pvt. Ltd.
Meeting No.27/81	F.No.01/81/50/656/AM08/DES-II
Dated 06-10-2009	Advance License No. 0710054417 dt. 12.11.2007

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. Based on the recommendation of DIPP, NC decided that firm's representation for increase in the quantities of import items may be rejected and earlier decision of Norms committee may be maintained.

R/A may take suitable consequential action accordingly.

Case No. AR- 48	M/S Dolphin die cast pvt. Ltd.
Meeting No.27/81	F.No.01/81/50/185/AM08/DES-II
Dated 06-10-2009	Advance License No. 0710057641 dt. 29.05.2008
	RLA F.No. 07/24/40/36/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. Based on the recommendation of DIPP, NC decided that firm's representation for increase in the quantities of import items may be rejected and earlier decision of Norms committee may be maintained.

R/A may take suitable consequential action accordingly.

Case No. AR- 49	M/S Laxmi Electronics Moulds & Precision Engineering Pvt. Ltd. Bangalore
Meeting No.27/81	F.No.01/81/50/ 841/AM06/DES-I/DES-II
Dated 06-10-2009	Advance License No. 0710033649 dt. 21.10.2004
	RLA F.No. 07/24/40/443/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. NC observed that this case is under examination of DHI. The case stands deferred and to be relisted on 08.12.2009.

Case No. AR- 50	M/S Laxmi Electronics Moulds & Precision Engineering Pvt. Ltd. Bangalore
Meeting No.27/81	F.No.01/81/162/ 770/AM06/DES-I/DES-II
Dated 06-10-2009	Advance License No. 0710041856 dt. 07.12.2005
	RLA F.No. 07/24/40/703/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 27/81 scheduled to be held on 06.10.2009 but actually held on 11.11.2009. NC observed that this case is under examination of DHI. The case stands deferred and to be relisted on 08.12.2009.
